

6. *Revision of Industrial Disputes Act*

It was agreed that the States should furnish their comments by January 31, 1991 on the recommendations contained in the report of the Ramanujam Committee on formulating a new Industrial Relations Law.

7. *Review of labour laws*

Labour laws should be periodically reviewed to take account of the changing situation and to make such amendments, as are necessary.

8. *Workers Participation in Management*

The participants supported the concept of workers' participation in management and desired that the Bill on the subject should be finalised early.

9. *Legislation for agricultural and landless workers*

The proposal relating to Central legislation for agricultural and landless labourers should be finalised as early as possible.

10. *Strengthening of Labour Administration Machinery*

It was agreed that there was a need to provide adequate financial support for strengthening the labour administration machinery in the States. It was also agreed that the available labour administration machinery should be suitably re-oriented to give more consideration to the problems relating to the unorganised labour.

11. *Rehabilitation of Gulf returnees*

A programme should be formulated to provide for rehabilitation of Gulf returnees.

12. *Welfare of Cinema Workers*

Steps should be taken to augment the Welfare Fund for the Cinema Workers so that it may be possible to address the problems of this category of workers more effectively.

13. *Pension for beneficiaries of Employees Provident Fund*

Early action should be taken to provide pension for the beneficiaries of the Employees' Provident Fund.

President's Assent to State Bills

564. SHRI MADHAVRAO SCINDIA: Will the PRIME MINISTER be pleased to state:

(a) the details of the State Bills pending as on December, 1990 with the Union Government for the President's assent, State-wise; and

(b) the steps taken to expedite clearance of those bills?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) As on 27.12.90, 70 State Bills are pending. Out of these, 40 Bills are pending with the concerned State Governments for want of clarifications and the remaining 30 Bills are under examination in the concerned administrative Ministries/Departments of the Government of India. State-wise pendency is indicated in the enclosed statement.

(b) The State Governments concerned and the Central Ministries/Departments are being reminded constantly. Discussions are also being held to expedite the clearance of the Bills.

STATEMENT

*Enclosure to reply to Lok Sabha Unstarred
Question No. 564 for 9.1.91*

1.	Andhra Pradesh	-9
2.	Assam	-6
3.	Bihar	-3
4.	Goa	-2
5.	Haryana	-6
6.	Himachal Pradesh	-1
7.	Karnataka	-4
8.	Madhya Pradesh	-1
9.	Manipur	-6
10.	Meghalaya	-1
11.	Orissa	-3
12.	Rajasthan	-6
13.	Sikkim	-2
14.	Tamil Nadu	-6
15.	Tripura	-4
16.	Uttar Pradesh	-2
17.	West Bengal	-8

Conference of Inter-Continental Journalists

565. SHRI JANAK RAJ GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether a Conference of Inter-Continental Journalists was held on 29 No-

vember 1990; and

(b) if so, the outcome of the Conference and the decision taken to implement its observations?

**THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND MIN-**